

(2022) 05 RAJ CK 0044

In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous Bail Application No. 2956 Of 2022

Prem Singh And Others

APPELLANT

Vs

State

RESPONDENT

Date of Decision : 12-05-2022

Acts Referred:

Indian Penal Code, 1860 — Section 306
Code Of Criminal Procedure, 1973 — Section 439

Citation : (2022) 05 RAJ CK 0044

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : Awar Dan Ujjwal, Mahipal Bishnoi, N.K. Sharma

Final Decision : Allowed

Judgement

Manoj Kumar Garg, J

The petitioners have been arrested in connection with FIR No. 54/2022 of Police Station Raipur, District Pali, for the offence punishable under Section 306 of IPC. They have preferred this bail application under Section 439 Cr.P.C.

Learned counsel for the petitioners submits that there is no other evidence against the petitioners for abetment to commit suicide. Counsel further submits that challan of the case has already been presented. The accused-petitioners are in judicial custody and the trial of the case will take sufficient long time to be concluded. Therefore, the benefit of bail should be granted to the accused-petitioners.

Learned Public Prosecutor and learned counsel for the complainant have opposed the bail application.

Having regard to the totality of the facts and circumstances of the case, without expressing any opinion on the merits of the case, I deem it just and proper to grant bail to the accused petitioners under Section 439 Cr.P.C.

Accordingly, the bail application filed under Sec.439 Cr.P.C. is allowed and it is directed that petitioners (1) Prem Singh S/o Moti Singh, and (2) Pawan Singh S/o Dhagal Singh, shall be released on bail in connection with FIR No.54/2022 of Police Station Raipur, District Pali, provided they execute a personal bond in a sum of Rs.1,00,000/- each with two sound and solvent sureties of Rs.50,000/- each to the satisfaction of learned trial court for their appearance before that court on each and every date of hearing and whenever called upon to do so till the completion of the trial.